GOVERNMENT OF INDIA MINORITY AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:992 ANSWERED ON:17.07.2014 CENTRAL WAQF COUNCIL Chavan Shri Harishchandra Deoram

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether Government had held a meeting with the Central Waqf Council recently;

(b) if so, whether the Government has emphasised on the need to implement all the provisions of Waqf Amendment Act, 2013 by the State Governments; and

(c) if so, the details of the progress made in implementation of the provisions of the said Act by various States, State/UT- wise?

Answer

MINISTER OF MINORITY AFFAIRS (DR. NAJMA A. HEPTULLA)

(a) Yes, Madam. The meetings of the Central Waqf Council (CWC) are held regularly, in which the Government is also represented. Recently, the CWC meeting was held on 24.6.2014.

(b) CWC, in association with the Ministry of Minority Affairs, had organized a National Conference on 06.11.2013 of the State Waqf Boards and the officials of the State Governments to sensitize the provisions of the Wakf (Amendment) Act, 2013. Further, during a Conference held on 29.1.2014, the Chairpersons and Chief Executive Officers of State/UT Waqf Boards as well as the officers of the State Governments/UT Administrations were again sensitized regarding the salient features of the Wakf (Amendment) Act, 2013. The Government has also issued letters at the level of Minister of Minority Affairs to the Chief Ministers of the States and at the level of Secretary, Ministry of Minority Affairs to the Chief Secretaries of the States about the salient features of the amended Act as well as action to be taken by the State Governments/ UT Administrations in implementation of various provisions of the amended Act.

(c) The Central Government has been issuing letters to the State/UT Governments for implementation of various provisions of the Waqf Amendment Act 2013. CWC is also monitoring the implementation of the provisions of the Waqf Amendment Act, 2013 by issuing various proforma, orders and circulars to the State Waqf Boards (SWBs) about their performance. All State Governments have initiated action for reconstitution of State Waqf Boards, appointment of Survey Commissioners and establishment of Waqf Tribunals. Besides this, 1.85 lacs (one lakh eighty five thousands) Waqf estates have been entered in Waqf Management System of India (WAMSI) system under the computerisation scheme of State Waqf Boards records.